

**Regularity mechanism for gun licences to private security guards**

\*379. SHRI BALWINDER SINGH BHUNDER: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there is any regulatory mechanism for issue of gun licences to private security guards;
- (b) if so, the details of norms in this regard;
- (c) whether incidents of misuse or violation of norms have come to the notice of Government; and
- (d) if so, the action taken by Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPPALLY RAMACHANDRAN): (a) and (b) Arms licences can be issued to citizens of India including private security guards on the basis of justified reason(s) under the provisions of the Arms Act, 1959 and the Arms Rules, 1962. There is a mechanism prescribed in the Arms Act, 1959 for obtaining report of the officer in charge of the nearest police station and making of such inquiry as the licensing authority may consider necessary in respect of an applicant seeking arms licence. The Private Security Agencies (Regulation) Act, 2005 regulates the functioning of private security agencies.

(c) to (d) There are no separate provisions for grant of arms licences to private security guards in particular, therefore the question of misuse or violation of norms in this regard does not arise.

**Incorporation of computers as a subject in ITIs**

†\*380. SHRI MAHENDRA SINGH MAHRA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) whether computer has been incorporated as a subject in the curriculum of all the Industrial Training Institutes (ITIs) of the country;
- (b) if not, whether the Ministry would contemplate on imparting computer training through ITIs;
- (c) if so, the nature of the computer training to be provided;
- (d) whether one-year, two-year or three-year diploma courses on computer would be offered through ITIs; and

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†Original notice of the question was received in Hindi.

(e) if not, the nature of the training to be provided through ITIs?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) to (c) The subject on IT literacy has been introduced as a compulsory subject in Craftsman Training Scheme (CTS) with effect from August, 2011 session, irrespective of trade and is implemented through all the Industrial Training Institutes (ITIs) across the country.

This course is designed to aim at imparting a basic level appreciation programme for the common user.

(d) and (e) Presently, certificate courses ranging from 6 months to 2 years are conducted in the ITIs in the trades on Information Technology and Electronics System Maintenance (2 years); Mechanic Computer Hardware (2 years); Computer Operator and Programming Assistant (1 year); Data Entry Operator (6 months); Multimedia, Animation and Special Effect (1 year); and Network Technician (6 months).

The nature of these courses includes data entry, software installation and application, computer hardware maintenance and networking.

However, there is no proposal at present to introduce one-year, two-year or three-year diploma courses in ITIs.

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## WRITTEN ANSWERS TO UNSTARRED QUESTIONS

### Decline in exports

2791. SHRI SANJAY RAUT:

SHRIMATI VASANTHI STANLEY:

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

(a) whether exports have declined;

(b) whether Government is considering to provide subsidy on loans for certain sectors to boost industrial production and exports; and

(c) if so, by when?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRIMATI D. PURANDESWARI): (a) Yes, Sir.